

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH 46/95  
ORIGINAL APPLICATION NO: 2057/08  
DATED THE 14TH DAY OF DEC, 2001

CORAM: HON'BLE SHRI S.R.ADIGE, VICE CHAIRMAN(A)  
HON'BLE SHRI S.L.JAIN, MEMBER(J)

1. Shri Sudhakar Sopan Patil,  
working as Inspector of Central  
Excise, Range C,  
Division Dombivli,  
Bombay - III Collectorate.
2. Shri Arun Laxman Kulthe,  
working as Inspector of  
Central Excise, Audit Section,  
Bombay - III Collectorate,  
Bombay. .... Applicant

By Advocate Shri S.S.Karkera

V/s.

1. Union of India,  
through the Collector of Central Excise,  
Bombay - I, Central Excise Building,  
Maharshi Karve Road,  
Opp. Chuchgate Station,  
Bombay - 400 020.
2. The Collector of Central Excise,  
Bombay-I, Central Excise Building,  
Maharshi Karve Road,  
Opp.Churchgate Station,  
Bombay - 400 020. .... Respondents

By Advocate Shri V.D.Vadhavkar for  
Shri M.I.Sethna

(ORAL)(ORDER)

Per Shri S.R.Adige, Vice Chairman(A)

Heard both the counsel for applicant as well as  
respondents.

2. With the consent of both sides, this OA is disposed of  
with a direction to respondents to consider the applicants claims  
and pass a detailed speaking and reasoned order thereon in line

:2:

with the order of CAT, Mumbai Bench dated 20/7/2001 in OA No.1181/92, A.N.Kulkarni V/s. Union of India, Ministry of Finance Collectorate of Central Excise and Ors and connected cases.

3. In the event that respondents, while passing the aforesaid speaking order hold that the case of the present applicants are not covered by the aforesaid order dated 20/7/2001, the respondents shall record detailed reasons for coming to such conclusions.

4. If upon passing of the aforesaid order pursuant to these directions, any grievance still survives, it will be open to applicant to agitate the case by reviving this OA by filing an MP.

5. The OA stands disposed of accordingly. No costs.

*S.L.Jain*  
(S.L.JAIN)  
MEMBER(J)

*S.R.Adige*  
(S.R.ADIGE)  
VICE CHAIRMAN

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